

Per: D.H. WAGHELA, CJ.

09. 28.10.2015 Pursuant to the previous discussion, Mr. Biswanath Pradhan, Adl. Secretary has placed on record an affidavit with district wise information about the availability of drinking water, toilet and playground in the Government Elementary Schools. It was submitted that the latest figures of number of out of school children and number of children enrolled with 53455 Government Elementary Schools will be produced on the next date. The Additional Secretary Mr. Pradhan also submitted that the details about separate toilets for boys and girls is also required to be tabulated and produced.

The statement produced today also shows lack of playground facilities at more than 42400 schools in the State. Mr. Pradhan orally submitted that at several locations and villages the schools are situated in a populated area where open land may not be available at the campus of the school. However, the feasibility of allocation of sufficient open land by institutions of Local Self Government at a short distance from the school needs to be examined so as to fulfill the minimum requirements of the RTE Act and the Rules made thereunder.

Mr. Pradhan, Addl. Secretary, personally present before the Court, is requested to collect necessary data on specific queries and also submit the timeline fixed by the Government for fulfilling the minimum requirements of every Primary or Elementary School run by the Government in each district and village. Hearing is adjourned to 16.11.2015 at the request of the Addl. Secretary.

A free copy of this order be provided to Mr. Pradhan.

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(D.H.WAGHELA)

CHIEF JUSTICE

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(B.P. RAY

JUDGE

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